

IN THE HIGH COURT OF JHARKHAND AT RANCHI

A.B.A. No.1639 of 2021

Vicky Ram Petitioner
Versus
The State of JharkhandOpposite Party

CORAM : HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioner : Mr. Anjani Kumar, Advocate
For the State : Mr. Abhay Kr. Tiwari, Addl.P.P

Order No.02 Dated- 17.04.2021

Heard the parties through video conferencing.

Learned counsel for the petitioner undertakes to remove the defects pointed out by the stamp reporter within two weeks after the lockdown is over.

In view of personal undertaking given by the learned counsel for the petitioner, the defects pointed out by the stamp reporter are ignored for the present.

Apprehending his arrest in connection with Khelari P.S. Case No.83 of 2020 instituted under Sections 379, 382, 34 and 506 of the Indian Penal Code, the petitioner has moved this Court for grant of privileges of anticipatory bail.

Learned counsel for the petitioner submits that the allegation against the petitioner is that the petitioner has committed extortion of Rs.41,500/- as well as a mobile phone from the informant. It is submitted that the allegation against the petitioner is false. Learned counsel for the petitioner submits that the parties have settled their matter outside the court and in this respect, learned counsel for the petitioner draws the attention of this Court towards the copy of the certified copy of the joint compromise petition filed by the parties in the court of Judicial Commissioner, Ranchi kept at Annexure-2 page-16-17 of the brief and submits that therein it has been mentioned that the parties are working in the same area and locality and now good sense has been restored between them. It is lastly submitted that the petitioner is ready and willing to co-operate with the investigation of the case. Hence, it is submitted that the petitioner be given the privileges of anticipatory bail.

Learned Addl.P.P appearing for the State opposes the prayer for anticipatory bail of the petitioner.

Considering the submissions of learned counsels and the facts and circumstances stated above, I am inclined to grant privileges of anticipatory bail to the petitioner. Accordingly, the petitioner is directed to surrender in the Court of learned S.D.J.M., Ranchi within six weeks from today and in the event of his arrest or surrendering, he will be enlarged on bail on furnishing bail bond of Rs.25,000/- (Twenty five thousand) with two sureties of the like amount each to the satisfaction of learned S.D.J.M., Ranchi in connection with Khelari P.S. Case No.83 of 2020 **with the condition that he will co-operate with the investigation of the case and appear before the investigating officer as and when noticed by him and furnish his mobile number and photocopy of the Aadhar Card with an undertaking that he will not change his mobile number during the pendency of the case** and subject to the conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

(Anil Kumar Choudhary, J.)

Animesh/